# The Nagaland Speaker Salaries & Allowances (Amendment) Act, 1999. (Act. No. 10 of 1999)

Received the assent of the Government of Nagaland on 17/07/1999 and published in the Nagaland Gazette Extraordinary dated :22<sup>nd</sup> of September, 1999.

An -Act -

Where it is expedient to amend the Nagaland Speaker's salaries and allowances act, 1964 (Nagaland act No. 5 of 1964) in the manner here under a pp earing:

It is hereby enacted in the Fiftieth year of the Republic of India as follows:

### 1. SHORT TITLE AND COMMENCEMENT.

- (i) This act may called the NAGALAND SPEAKER'S SALARIES AND ALLOWANCES (AMENDMENT) ACT, 1999
- (ii) It shall come into force on such date as the state Government may by notification in official gazette appoint.

### 2. AMENDMENT OF SECTION 2

Section 2 of the Nagaland Speaker's salaries and allowances act 1964 (Nagaland Act No. 4 of 1964), shall be substituted by the following as hereunder:

There shall be paid to the Speaker fo the Nagaland Legislative Assembly a salary of rupees Nine thousand per Mensen.

## 3. AMENDMENT OF SECTION 4

Sub-section (2) of section 4 of the Principal Act shall be deleted.

#### 4. AMENDMENT OF SECTION 9

Section 9 of the Principal Act shall be substituted by the following as hereunder:

The Speaker shall be entitled to an entertainment allowance of rupees two thousand five hundred per mensem.